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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 15665/2025, CM APPL. 64098/2025 & CM APPL. 64099/2025

NISHA KUMARI

.....Petitioner

Through: Mr. Lakshay Yadav and Mr. Yashvir Gullia, Advs.

versus

UNION OF INDIA

....Respondent

Through: Ms. Sangita Malhotra SPC, Mr Mrityunjay Mahendra GP and Mr Vinod Kumar Gupta Adv with Mr HC Jitendra Kumar Mishra BSF,

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 13.10.2025

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C. HARI SHANKAR, J.

- 1. The parties who would be directly affected by the prayers in this petition are not impleaded.
- 2. Accordingly, we permit the petitioner to withdraw this petition with liberty to refile the petition after impleading the necessary parties.

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3. The petition is disposed of, as withdrawn with liberty as aforesaid.

C.HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 13, 2025/yg

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